

HIGH COURT OF SIKKIM
Record of Proceedings

I.A. No.01 of 2024 in RFA/49/2024 (Filing No.)

DEVI PRASAD SHARMA

APPLICANT

VERSUS

STATE OF SIKKIM AND OTHERS

RESPONDENTS

Date: 13.08.2024

CORAM:

THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

For Applicant Mr. N. Rai, Senior Advocate (Legal Aid Counsel).

For Respondents

R-1 to R-5 Mr. S. K. Chettri, Government Advocate.

R-6 & R-7

Mr. Karma Thinlay, Senior Advocate.
Mr. Yashir N. Tamang, Advocate.

R-8

Respondent present in person.

ORDER

I.A. No.01 of 2024 is an application under Section 5 of the Limitation Act, 1963, filed by the Applicant seeking condonation of 118 days' delay in filing the Appeal.

Respondent No.8, who is present in person, submits that he was earlier not represented by Learned Senior Counsel Mr. Karma Thinlay and he had appeared before the Court on the last date in person.

Learned Government Advocate for the State-Respondents No.1 to 5 and Learned Senior Counsel for the Respondents No.6 and 7 seek to file reply to the I.A.

List on 04-09-2024.

Judge
13.08.2024